

**Government of India
Ministry of Coal
Lok Sabha**

**Unstarred Question No. 3189
To be answered on 04.08.2016**

Allocation of Coal Blocks to Steel/Power Sector Industries

3189. SHRI R.K. SINGH:

Will the Minister of COAL be pleased to state:

- (a) the details of coal blocks/mines allocated to the steel and power sector industries by auction after the recent amendments in the laws;
- (b) the details of mines which have become operational out of them and the quantity of coal extracted from them;
- (c) whether some mines have not become operational; and
- (d) if so, the reasons therefor and the steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE (I/C) FOR COAL, POWER, NEW & RENEWABLE ENERGY AND MINES
(SHRI PIYUSH GOYAL)**

(a) & (b): Coal mines / blocks can be allocated at present under the following two legal regimes:-

- 1) The Coal Mines (Special Provisions) Act, 2015
- 2) The Mines and Mineral (Development & Regulations) Act, 1957

Under the provisions of the Coal Mines (Special Provisions) Act, 2015, 75 coal mines have been allocated for specified end uses which include Power, Steel, Cement and Captive Power Production. Out of the 75, 31 coal mines (17 Schedule II & 14 Schedule III) have been allocated through auction. Out of the 17 Schedule II coal mines auctioned under the provisions of the Coal Mines (Special Provisions) Act, 2015 which were operational before cancellation by the Hon'ble Supreme Court, mining operations have commenced/mine opening permission granted in 10 Schedule II coal mines. In addition, 1 Schedule III coal mine is also operational. In the financial year 2015-16 & 2016-17, 8.488 Million Tonnes (Provisional) of coal has been produced.

The detail of 31 coal mines auctioned is at **Annexure**.

(c) & (d): Yes, Madam. Rest of the Schedule II coal mines are in the process of starting mining operations after obtaining necessary statutory clearances as well as appointment of mining contractor. In many cases, the matter of appointment of Mine Developer & Operator is sub-judice. Schedule III coal mines are expected to commence mining only in the next 2-3 years as they were not operational at the time of the allocation.

Meetings have been held from time to time with the allocates of the coal mines/blocks, representatives of the State(s) concerned and Ministry of Environment, Forests & Climate Change with a view to bring allocated coal mines into production expeditiously. Clarifications have been issued on various issues hampering mine development for expeditious operationalization of coal mines.

Annexure

S. No.	Name of Coal Mine	Name of the Successful Bidder	Mining Operations Commenced/ Mine Opening Permission Granted
Non-regulated Sector (NRS)			
1	Belgaon	Sunflag Iron and Steel Company Limited	Yes (8)
2	Bicharpur	UltraTech Cement Limited	
3	Chotia	Bharat Aluminium Company Ltd	
4	Gare Palma IV-4	Hindalco Industries Limited	
5	Gare Palma IV-5	Hindalco Industries Limited	
6	Mandla North	Jaiprakash Associates Limited	
7	Mandla-South	Jaypee Cement Corporation Limited	
8	SialGhoghri	Reliance Cement Company Private Limited	
9	Ardhagram	OCL Iron And Steel Ltd	No
10-11	Brinda and Sasai	Usha Martin Limited	
12	Dumri	Hindalco Industries Limited	
13	Gare Palma IV-7	Monnet Ispat& Energy Limited	
14	Gare-Palma Sector-IV/8	Ambuja Cements Limited	
15	Kathautia	Hindalco Industries Limited	
16	Lohari	Araanya Mines Private Limited	
17	Majra	Jaypee Cement Corporation Limited	
18	MarkiMangli III	B.S. Ispat Limited	
19	MarkiMangli-I	TopworthUrja and Metals Ltd	
20	Meral	Trimula Industries Limited	
21	Moitra	JSW Steel Limited	
22	Nerad Malegaon	Indrajit Power Private Limited	
Power			
23	Amelia North	Jaiprakash Power Ventures Limited	Yes (3)
24	Sarisatolli	CESC Limited	
25	Talabira-I	GMR Chhattisgarh Energy Limited	
26	Ganeshpur	GMR Chhattisgarh Energy Limited	No
27	Jitpur	Adani Power Limited	
28	Mandakini	Mandakini Exploration And Mining Limited	
29	Tokisud North	Essar Power Mp Limited	
30	Trans Damodar	The Durgapur Projects Limited	
31	Utkal - C	Monnet Power Company Ltd	